data. So, my request to the hon. Member would be to kindly get the data from there. But in addition to that I would like the hon. Member to know that we have already started organising the methodology and are conducting a survey of the causes of sickness in the small scale units. It is a very important thing. That survey would be a very important survey. The Development Commissioner in the Ministry of Industry is doing it.

Now, one thing which I have always been mentioning is this: There is one very important input which only you the leaders, can generate in West Bengal, in order to promote and accelerate the industrial development and the economic development of the State, which cannot be imported from anywhere else, and that is, the revitalisation of the industrial development of West Bengal, I can asure you that the Central Government will do anything and everything that the Central Government is capable of doing to promote that.

---

14. 36 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI SHISHMA NARAIN SINGH), With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 31st August, 1981, will consist of:

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Consideration and passing of:

(a) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Bill, 1981.

(b) The Burmah Oil Company (Acqusition of Shares of Oil India Limited and of the Under takings in India of Assam Oil Company Limited and the Burmah Oil Company (India Trading) Limited) Bill, 1981.

(3) Discussion and voting on the Supplementary Demands for Grants (Railways) for 1981-82.

(4) Discussion on the Resolution seeking disapproval of the State of Nagaland (Amendment) Ordinance, 1981 and consideration and passing of the State of Nagaland (Amend ment) Bill, 1981, as passed by Rajya Sabha.

(5) Consideration and passing of the Working Journalsts and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1981, as passed by Rajya Sabha.

(6) Discussion and voting on the Supplementary Demands for Grants (General) for 1981-82.

(7) Consideration and passing of the following Bills, as passed by Rajya Sabha:—

(a) The Cinematograph (Amendment) Bill, 1981

(b) The Sales Promotion Employees (Conditions of Service) Amendment Bill, 1980.

(8) Discussion on the Motion by Shri Harikesh Bahadur and others regarding flood situation in the country on Tuesday, the 1st September, 1981 from 5 p.m. onwards.

(9) Discussion on the Motion by the Minister of Finance regarding current price situation on Thursday, the 3rd September, 1981, from 4 p.m. onwards.

श्रीमती प्रमिला दण्डवते (बंबई उत्तर मध्य) : सभापति महोदय, मैं आने वाले

(श्रीमती प्रमिला दंडवते)

सप्ताह के लिए दो विषयों के ऊपर इस सप्ताह में चर्चा होनी चाहिए—ऐसी विनती करती हूं ।

पहला विषय फैमिली-कोर्ट्स के बारे में है । सन 1975 में "स्टेटस आफ विमेंस कमेटी" की रिपोर्ट में सिफारिश की गई थी कि महिलाओं की हालत को देखते हुए हमारे देश में फैमिली-कोर्ट्स होने चाहिएं । सन 1976 में हमारी सेंट्रल गवर्नमेंट ने मंजूर किया था और इपावरिंग कोर्ट ने एग्जामिन करके यह तय किया कि कम से कम दिल्ली में फैमिली-कोर्ट होना चाहिए, लेकिन अभी तक कोई कार्यवाही नहीं हुई है ।

पार्लियामेंट के सामने "विवाह कैसे तोड़ा जाए" इसके लिए तो प्रस्ताव आते हैं, लेकिन "कपलसरी रजिस्ट्रेशन आफ मैरिज" के बारे में कुछ नहीं हुआ । इसके बारे में अभी तक जो बिल पास हुए हैं उनका रिव्यू भी नहीं करते हैं ।

फैमिली कोर्ट के बारे में सरकार की क्या नीति है, इसके बारे में सरकार एक स्टेटमेंट दे और बताए कि सन् 1976 में जो आश्वासन दिया था, उसके बारे में क्या कार्यवाही होने वाली है ?

दूसरा विषय "एशियाड" के बारे में है । "एशियाड" वाली भारत-सरकार या रूलिंग पार्टी की ही जिम्मेदारी नहीं है, बल्कि पूरे देश की जिम्मेदारी है । अगर इसमें कहीं हमारी इज्जत चली जाए—प्रतिष्ठा को धक्का लगे तो यह सिर्फ रूलिंग पार्टी की ही नहीं बल्कि पूरे देश की प्रतिष्ठा को धक्का लगेगा ।

डी.डी. ए. का जो व्यवहार है, पिछले दिनों हमने देखा कि एक टैंक में जैसे ही पानी भरा गया, वह गिर गया और कुछ लोग मारे भी गए । एशियाड को ले कर जो कंस्ट्रक्शन वर्क चल रहा है उसमें कई लोग मारे जाएंगे तो एक बहुत बड़ा खतरा पैदा हो जाएगा । तालकटोरा गार्डन में काम ठीक नहीं चल रहा है । मिनिस्टर साहब इसको नहीं मानते हैं । लेकिन बाहर का ब्रिटिश एक्सपर्ट आ गया और उसने कहा कि ठीक नहीं है तो उनको मानना पड़ गया । नवम्बर में ये गेम्ज होने वाले हैं । स्विमिंग करने के समय ठंडक रहेगी और किस प्रकार आउट डोर स्विमिंग होने वाला है और वह ठीक तरह से आयोजित हो सकेगा या नहीं, इसके बारे में अगर शिकायतें आती हैं तो यह चीज हमारे देश के लिए अच्छी नहीं कही जा सकती है। बांडिड लेबर भी वहां पर लगी हुई है । पी यू डी एफ ने सर्वे करने के बाद अपनी रिपोर्ट में कहा है कि कांट्रेक्टर्ज ने जो लेबर वहां लगा रखी है, उसके वास्ते कुछ रूल्ज नहीं हैं, लेबर लाज उस पर लागू उन लोगों ने नहीं किए हैं । मैं चाहती हूं कि इस सब को देखा जाना चाहिए और इस पर बहस करने का मौका दिया जाना चाहिए ।

सिमेंट के बारे में महाराष्ट्र सरकार ने माना है कि सिमेंट का एलाटमेंट करते समय पैसा लिया गया है और वह पार्टी फंड के लिए लिया गया है । यह जो चुनाव के लिए पैसा इकट्ठा किया गया है, इस पर भी बहस करने का मौका हम को मिलना चाहिये और इसके बारे में एक स्टेटमेंट आना चाहिये ।

SHRI R. K. MHALGI (Thane): Sir, I would like the Government to make statement next week on the following two important points.

According to a recent estimate, the quartely requirement of cement of the Maharashtra State is about 21 lakh tonnes. As against this, the allotments made by the Central Government are less than 5 lakh tonnes per quarter. There is thus a wide gap between the demand and actual allotment.

Further, the allocation of cement made by the Centre to Government of Maharashtra, is also less compared to the allotment given to many other States. The following are the figures showing the level of allocation made by Government of India to some of the

figures which clearly illustrate the point:

Name of States	Level of allotment made in 2nd quarter of 1981. (M.T. (Per one lakh of population)
Chandigarh	5555
Delhi	1807
Gujarat	1154
Haryana	1370
Kerala	1426
Punjab	1388
Maharashtra	788

The Minister concerned should make a statement in the House next week to clarify the position and the allotment of cement to the State of Maharashtra should be increased to 15 lakh tonnes per quarter.

SHRI INDRAJIT GUPTA (Basirhat): Sir, all the details have come in the 'Statesman'. The Chief Minister of Maharashtra, Mr. A. R. Antulay, has admitted himself that for raising funds for the Congress-I he has been distributing cement to contractors and others.

SHRI BHISHMA NARAIN SINGH: No, no. I totally deny this. Government has no information on this.

SHRI R. K. MHALGI: My next point is this. The Scheme of Environmental Improvement in Slum Areas includes provision of basic amenities like water taps, common toilets, access ways and electrification of streets. Government of Maharashtra have been able to complete to certain extant the programme in respect of slums located on loans owned by the State Government and Public Authorities. But the question of carrying out such improvement works in slums, located on the Central Government lands has remained unresolved. It is necasary for Maharashtra Government to obtain the permission of the land owing authoritity, that is Central Government before undertaking improvement works in Slums on Central Government lands.

Recently the Minister of State for Houseing of Maharashtra met the Union Minister for Works and Housing, Shri Bhishma Narain Singh. Among other issues which were discussed with the Union Minister, the Minister of State for Housing of Maharashtra has impressed upon the Union Minister for Works and Housing, the imperative need to take a positive approach on this issue and requested for Government of India's early decision in the matter. It looks very odd that slums on Central Government lands do not enjoy the basic amenities whereas the neighbouring slums on the State Government or Municipal lands have already been covered under the State Slum Improvement Scheme. This paradox is more pathetic when the Central Government itself wants to cover as many slums as possible under the Improvement Schemes during the 6th Five Year Plan.

I, therefore, urge upon the Government of India to take immediate steps for the decision of having the same basic amenities to the 42000 and more slum dwellers in the State of Maharashtra who are on the Central Government lands. The Government should make a statement to that effect next week.

SHRI HARIKESH BAHADUR (Gorakhpur): Mr. Chairman, Sir, I would like to suggest two points to be included in the next week's business.

There is an acute power shortage and crisis throughout the country including Delhi, the national capital. This is a very serious matter. Therefore a discussion should be allowed on this issue in the House.

Secondly, fast expanding activities of extremists in the North-Eastern

[Shri Harikesh Bahadur]

region of India have become a matter of grave concern for the country. Several people have been killed in that region. Therefore, the Home Minister must come with a resolution to discuss the situation of that region in the House.

श्री मनी राम बागड़ी (हिसार): सभापति जी, मैं तो 5 मिनट से ज्यादा समय नहीं लूंगा।

सभापति महोदय : 5 नहीं, चाहे 10 मिनट लीजिए, लेकिन पढ़ दीजिये।

श्री मनी राम बागड़ी : पढ़ने में तो मैं 15 मिनट ले सकता हूं।

सभापति महोदय : कायदे से तो वही है चाहे आप 1 घंटा लीजिये।

श्री मनीराम बागड़ी : पढ़ने की बात कहते हो तो 1 घंटा भी ले सकता हूं। अब 5 मिनट वाली बात कहूं या 15 मिनट वाली ?

श्री सभापति महोदय : 5 मिनट वाली लीजिये।

श्री मनी राम बागड़ी : सभापति जी, दो बातों की तरफ मैं माननीय भीष्म नारायण सिंह का ध्यान दिलाना चाहता हूं और चाहूंगा कि वह दोनों बातें अगले सप्ताह में लायें। पहली बात तो यह है कि जो पिछड़ी जातियों के आयोग की रपट है, यानि श्री मंडल कमीशन की रपट, उसके बारे में समूचे भारत में बड़ी शंकायें हो रही हैं। और मंत्री महोदय ने विश्वास दिलाया है कि उस पर करेंगे। तो मैं चाहूंगा कि इस राष्ट्रीय प्रश्न को, जो पार्टी का सवाल नहीं है, इस पर बहस कर के इसको लागू करने का काम किया जाय।

दूसरी बात यह है कि सामूहिक बलात्कार की आंधी इस देश में चल रही है। मेरी कांस्टीट्यूएंसी में सरसा में, हिसार में और दिल्ली में सामूहिक बलात्कार हो रहे हैं। यह एक किस्म की री सी चल रही है। मैं चाहूंगा माननीय भीष्म नारायण सिंह इस पर अवश्य बहस करायें, क्योंकि यह महिलाओं का सवाल है, और हिन्दुस्तान हमेशा नारी के सम्मान के लिये मरता और लड़ता रहा है, और अपनी प्रधान मंत्री भी नारी हैं। इस लिये इस सवाल पर बहस होनी चाहिये अगली दफा ताकि देश के अन्दर और नारी जाति के अन्दर समूचे संसार में सम्मान बने।

प्रो. अजित कुमार मेहता (समस्तीपुर) : सभापति महोदय, अगले सप्ताह के कार्य-क्रम में निम्नलिखित विषयों पर चर्चा का संशोधन प्रस्ताव रखता हूं :

(1) तीन दशक के प्रयास के बावजूद भी ग्रामीण क्षेत्रों का आपेक्षित विकास नहीं हो पाया है। अत: नियोजित विकास की उपलब्धियों को देहाती क्षेत्र में ले जाने तथा देहाती श्रम का शोषण रोकने के लिये मेरा पहला सुझाव है। श्रम का समान मूल्यांकन, सामाजिक सुविधा एवं आवश्यक वस्तुओं की समान आपूर्ति एवं सामाजिक न्याय का समान मानदण्ड

(2) इसी संदर्भ में उत्पादक एवं उपभोक्ताओं के हित में कृषि उत्पादन के वितरण के लिए सहयोग समिति पर आधारित नये बाजार प्रणाली का सुझाव रखता हूं जिसकी निम्नलिखित रूपरेखा रहेगी :

बिना अत्याकित आवश्यकता के आयात पर प्रतिबन्ध, देश भर में बिना अवरोध के एक ही बाजार की मान्यता, कृषि उत्पादन का पैरिटी, मूल्य, समर्थन मूल्य और हस्ताक्षेप मूल्य का निर्धारण, तुरन्त खराब होने वाले उत्पादन का बन्धन मुक्त निर्यात तथा बागवानी के उत्पादन के प्रोत्साहन के लिये ग्रेडिंग, प्रोसेसिंग, कोल्ड स्टोरेज और शीततापः नियंत्रित यातायात की व्यवस्था।

PROF. RUP CHAND PAL (Hooghly): They would like to make the following statement:

There is great anxiety among the general public regarding the terms and conditions of the Rs. 5,000 crore loan being taken from International Monetary Fund. It is a matter of grave concern that the people and Parliament are not being taken into confidence in this matter. There are fears that IMF would impose such conditions as withdrawal of subsidies and devaluation of currency. There are also reports that the price rise of petrol, diesel etc., strike ban ordinance proposal to impound D.A. etc. are all related to come of the IMF conditions that are not being made public. Britain and Itay had thoroughly discussed the terms in their respective Parliaments before they took high loans. I would demand that there should be a full fledged discussion of the above serious matter in the coming week.

The second point I would like to make is, that more than 19,000 telephones at Calcutta are daily out of order. The whole system of Calcutta telephones has collapsed. I will like to have a discussion on this very serious problem in the coming week.

श्री सत्यनारायण जटिया (उज्जैन) माननीय सभापति जी, पिछले कुछ दिनों में इस प्रकार से प्राइस इन्डेक्स फिगर्स, उपभोक्ता मूल्य सूचकांक में वृद्धि हुई है कि इसमें मंहगाई बहुत बढ़ गई है। खाद्यान्न, खाद्य तेलों के भाव तेजी से बढ़ रहे हैं। आयातीत रेपसीड आयल तथा पाम आयल जनता को उचित दर पर उपलब्ध नहीं हो रहा है। काला बाजार में आयातीत तेल काफी ऊंचे दामों में बेचा जा रहा है। खाद्य तेलों में मिलावट से जन-स्वास्थ्य को खतरा बना हुआ है।

खाद्यान्न के भाव खुले बाजार में ज्यादा हैं और उचित दर की दुकानों पर उपलब्ध नहीं हैं। इससे समाज के कमजोर वर्ग के लोगों का जीवन यापन के लिये आवश्यक खाद्यान्न जुटाना समस्या बनी हुई है।

दालों के भाव काफी तेज हैं। आम उपभोक्ता वस्तुएं बाजार में दुर्लभ हैं। मूल्यों में तेजी से वृद्धि हो रही है।

अतएव केन्द्र सरकार खाद्यान्न, खाद्य तेल, दालों और आम उपभोक्ता वस्तुओं को उपलब्ध कराने का पर्याप्त प्रबन्ध करे तथा यह विषय कार्य-सूची में चर्चा के लिये सम्मिलित किया जाये।

इसके अलावा कोयले की कमी बताकर कभी भी रेल गाड़ियां बन्द कर दी जाती हैं जिससे आम जनता को काफी असुविधा होती है। पश्चिम रेलवे की मथुरा-बड़ोदा 'लोकल' रेलयात्री गाड़ी विगत दिनों से स्थगित है। इसी प्रकार खंडवा-अजमेर 'मीटरगेज सेक्शन' पर चलने वाली महू-चित्तौड़गढ़ सवारी गाड़ी को भी बन्द कर दिया गया है।

मथुरा-बड़ोदा 'लोकल' रेलगाड़ी उत्तर प्रदेश, राजस्थान, मध्य प्रदेश और गुजरात के ग्रामीण क्षेत्रों को मुख्य नगरों तथा औद्योगिक केन्द्रों को आपस में जोड़ने वाली महत्वपूर्ण रेल सेवा है। इसी प्रकार महू-चित्तौड़गढ़ सवारी गाड़ी इन्दौर-रतलाम-नीमच-चित्तौड़गढ़ मध्यप्रदेश और राजस्थान के प्रमुख नगरों से सम्पर्क को बनाती है। अतएव उपरोक्त दोनों रेल सेवाओं को अविलम्ब प्रारम्भ करने तथा रेल सेवा को सुगम बनाने का विषय आने वाले सप्ताह की कार्य-सूची में सम्मिलित किया जाये।

SHRI G. M. BANATWALLA (Ponnani): Mr. Chairman, Sir, A serious international development has taken place. The U. S. Administration ordered its Sixth Fleet to conduct naval manoeuvres off the Libyan coast. Recently, the U.S. Navy planes short down two Libyan planes. As this premediated act of international terrorism represents a threat to world peace and international negotiations on the limits of territorial waters, a discussion on this international development should be included in the business for the next week.

Government should also make another important statement unfortunately, communal riots flared up in Ahmednagar in Maharashtra on 24th August 1981. Acts of violence reportedly continued the whole night. Ten-

[Shri G. M. Banatwalla]

sion has spread in adjoining areas; and there is panic among the minority community. Let the Government make a statement in the House as to the situation and the steps taken to maintain peace and to rehabilitate the victims.

PROF. MADHU DANDAVATE (Rajapur): I suggest two issues for inclusion in the next week's business of the House.

(1) Restriction on police officials to meet the press.

It has been reported that the Delhi Police Commissioner has issued a circular resfricting the police officers below te rank of Deputy Commissioner of Police and Additional Deputy Commissioner of Police from directly communicating with pressmen

It is feared that the circular is intended to concern the real crime situation in Delhi ana the failure of the police to prevent the crimes.

The Home Minister should make a clear statement in this regard.

(2) Proposesd hike in railway fares.

It has been widely reported in the press that with a view to make up the growing financial burdens on the railways and particularly the expenditure for the renewal of railway tracks there is a possibility of a steep rise in the railway fares.

The Minister of Railways should make a statement clarifying whether the reports about tne proposed rise in railway fares is correct and whether the increase is likely to be eflected through an executive order without bringing the matter before the Parliament.

SHRI BHISHMA NARAIN SINGH: I am thankful to the hon. members for the points that they have raised. I will go through the proceeaings and see whether those points are worth bringing to the notice of the Business Advisory Committee. If I think those points are proper, I will bring them to the notice of the Business Advisory Committee.

14.57 hrs.

ELECTION TO COMMITTEE

CARDAMOM BOARD

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHEED ALAM KHAN): I beg to move:

"That in pursuance of sub-section (3)(c) of Section 4 of he Cardamom Act, 1965, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

MR. CHAIRMAN: The question is:

"That in pursuance of sub-section (3)(c) of Secfion 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may airecst, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act.'

The motion was adopted.

14.58 hrs.

BURMAH OIL COMPANY (ACQUISITION OF SHARES OF ALL INDIA AND OF THE UNDERTAKINGS IN INDIA OF ASSAM OIL COMPANY LIMITED AND THE BURMA OIL COMPANY (INDIA TRADING) LIMITED) BILL*

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): I beg to move for leave to introduce a Bill to provide in the public interest for the acquisition of the shares of Oil India

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 28-8-81.